

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 3890/2017

M.A No. 4081/2017

New Delhi, this the 7th day of November, 2017

Hon'ble Mrs. Jasmine Ahmed, Member (J)

Hon'ble Mr. Uday Kumar Varma, Member (A)

1. Komal Singh, Aged about 47 years,
Group 'C',
S/o. Sh. Puran Singh,
R/o. Village Nunachya, PO-Haruli,
Distt. Jalun, Uttar Pradesh.

2. Jaibir Singh, Aged about 45 years,
Group 'C',
S/o. Sh. Shrinivash,
R/o. VPO Ram Rai, Dist. Jind,
Haryana-126 102.

...Applicants

(By Advocate : Mr. Ajesh Luthra)

Versus

1. Central Bureau of Investigation,
Through its Director,
CGO Complex, Lodhi Road,
New Delhi-110 003.

2. Deputy Director (A),
CBI, 5-B, CGO Complex,
Lodhi Road,
New Delhi-110 003.

....Respondents

(By Advocate : Mr. C. Bheemanna)

O R D E R (O R A L)

Hon'ble Mrs. Jasmine Ahmed, Member (J) :

M.A No. 4081/2017 :

The instant M.A filed for joining together is allowed.

O.A No. 3890/2017 :

2. It is the contention of the learned counsel for the applicants that the applicants who were working as Assistant in ITBP and BSF respectively, joined as Constables in CBI on deputation basis and till date they are working with them continuously. Learned counsel for the applicants drew our attention to page No. 30 – Recruitment Rules which states that the Constables who are in general duty to be absorbed in CBI on 100% deputation/absorption basis. Learned counsel for the applicants states that after working for seven years continuously with the CBI, suddenly the respondents have come out with a list of other constables for consideration of absorption without considering the names of the applicants herein. Mr. Luthra further states that the applicants' ACRs were always outstanding.

3. On query to the learned counsel for the applicants, whether the applicants have made any representation to the respondents, he replied in negative.

4. Accordingly, we direct the applicants to prefer a detailed representation to the respondents detailing all their grievances therein within a week from today and the respondents are directed to take a decision within two weeks from the date of receipt of a certified copy of this order on the representation of the applicants and till the time, respondents are not taking any

decision in the representation, the applicants herein shall not be repatriated back.

5. Accordingly, with the above direction, the O.A is disposed of. It is made clear that nothing has been commented on the merit of the case.

(Uday Kumar Varma)
Member (A)

(Jasmine Ahmed)
Member (J)

/Mbt/